

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 604
Company Appeal 301/252/ND/2023

IN THE MATTER OF:

Capital Ice Factory Pvt. Ltd.

...APPELLANT

Vs.

Roc

...RESPONDENT

Section

U/s 252 (1)

Order delivered on 11.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant :

For the RoC :Adv Aakash Sharma

For the IT Department :

ORDER

Ld. counsel on behalf of the Appellant is present and on instructions sought liberty to withdraw the present appeal. Liberty is granted to the Appellant to withdraw the present appeal i.e. Company Appeal 301/252/ND/2023 and the same is **dismissed as withdrawn.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)